

THE ESSENTIAL COMMODITIES (SPECIAL PROVISIONS)
CONTINUANCE ACT, 1987

No. 25 of 1987

[28th August, 1987.]

An Act to continue the Essential Commodities (Special Provisions)
Act, 1981 for a further period.

BE it enacted by Parliament in the Thirty-eighth Year of the Republic
of India as follows:—

Short
title.

1. This Act may be called the Essential Commodities (Special Pro-
visions) Continuance Act, 1987.

Amend-
ment of
preamble.

2. In paragraph 2 of the preamble to the Essential Commodities
(Special Provisions) Act, 1981 (hereinafter referred to as the principal
Act), for the words "five years", the words "ten years" shall be substi-
tuted.

18 of 1987.

Amend-
ment of
section 1.

3. In section 1 of the principal Act, in sub-section (3), for the words
"five years", the words "ten years" shall be substituted.